

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**(IB)-995(ND)18**

**IA-188/2024, IA/6636/2023,**  
**IA-5634/2023, IA- 5415/2023, IA/1489/2020**

**IN THE MATTER OF:**

**M/s. VMS Equipment Pvt. Ltd.**

...

**Applicant/Petitioner**

**Versus**

**M/s. Primose Inftatech Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 06.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

: Adv. Animesh Rastogi, Adv. Vibhav Singh,  
Adv. Neha Rastogi, Adv. Chirag Kapoor

**For the RP**

: Adv. Anuja Pethia, Adv. Rishabh G., Adv.  
Rishabh Nigam

**For the SRA**

: Adv. V. Siddharth, Adv. Ayushi Mishra

**For the Suspended  
Directors**

: Mr. P. Nagesh, Sr. Adv., Adv. Mrinal Harsh Vardhan,  
Adv. Kailash Ram, Adv. Yougender Singh

**For the GNIDA**

: Adv. UN Singh

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-188/2024, IA-5634/2023, IA-5415/2023, IA/1489/2020:** Ld. Counsel appearing for the RP submitted that an issue regarding payment of full amount claimed by land owning agency is placed before CoC for its consideration and the vote lines are kept open till 14.05.2024.

In the wake, the hearing in the matter is deferred to 22.05.2024.

**IA-6636/2023:** As prayed by the Ld. Counsel appearing for the RP further one week time is granted for filing the Rejoinder.

List on 22.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**